



2026:AHC:15452

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1707 of 2026

Sanjay Kumar And 3 Others

.....Petitioner(s)

Versus

State Of U.P And 22 Others

.....Respondent(s)

Counsel for Petitioner(s) : Ram Yash Chauhan

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel appearing on behalf of Respondent Nos.1 to 4 and Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent No.5 and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioners in the present writ petition is to direct the Respondent No.3-Sub Divisional Officer, Jakhaniya, District-Ghazipur to decide the Case No.16371 of 2025, Computerized Case No.T202514290516371 (Sanjay Kumar and others vs. Kailash and others) under Section 24 of the U.P. Revenue Code, 2006 pending since 19.10.2024, within stipulated period.

4. It is argued by the counsel for the petitioners that as per provisions contained under **sub-section (3) of Section 24 of the U.P. Land Revenue Code, 2006**, such kind of applications should be decided within a time bound period. Sub section (3) of Section 24 reads as follows:-

"(3). Every proceeding under this section shall, as far as possible, be concluded by the Sub-Divisional Officer within three months from the date of the application.

5. It is further argued that though the aforesaid period has already been lapsed but till date no final decision has been taken in the matter, hence the present writ petition.

6. In the facts and circumstances of the case, the present writ petition is **disposed of finally** directing the respondent No.2/Sub Divisional Magistrate, Tehsil Jakhaniya, District Ghazipur to decide the aforesaid case as per the provisions contained under sub-section (3) of Section 24 of the U.P. Land Revenue Code, 2006, unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

Swati